

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 173/TT/2021 along with IA No. 92/IA/2023

- Subject** : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: ± 800 kV 1500 MW (PoleIII) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000MW HVDC System” in the Southern Regional grid.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others

Petition No. 242/TT/2021 along with IA No. 91/IA/2023

- Subject** : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) - North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid.
- Date of Hearing** : 29.4.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Ekssha Kashyap, Advocate, AP Discoms



Ms. Manyaa Chandok, Advocate, AP Discoms
Shri Mohit Mudgal, Advocate, BRPL and BYPL
Shri Sachin Dubey, Advocate, BRPL and BYPL
Shri Mohit Jain, , Advocate, BRPL and BYPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri Mohd. Mohsin, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Angaro Naresh Kumar, PGCIL
Shri M. Sethuraman
Ms. Megha Bajpai, BRPL and BYPL
Shri Sameer Singh, BRPL and BYPL

Record of Proceedings

The Petition No. 173/TT/2021 and Petition No. 242/TT/2021 are taken up on remand from APTEL. The issues involved in these petitions are similar, so they were taken up together. The IA No. 92/IA/2023 and IA No. 91/IA/2023 are filed by the Petitioner in Petition No. 173/TT/2021 and Petition No. 242/TT/2021, respectively seeking directions to the Respondents to not make any unilateral adjustments of the transmission charges pending adjudication of the main petitions in terms of the APTEL's orders dated 3.10.2023 in Appeal Nos. 775 and 776 of 2023.

2. The learned counsel for the Petitioner submitted that TANGEDCO has made additional submissions vide affidavit dated 28.3.2024 and the Petitioner has also filed the rejoinder to these submissions of TANGEDCO as per the liberty granted by the Commission vide ROP dated 18.3.2024. The issues involved in these petitions have already been decided by the Commission in order dated 30.10.2023 in Petition No. 685/TT/2020 and therefore, these matters may be disposed of in accordance with the order dated 30.10.2023.

3. Learned counsel for TANGEDCO sought another hearing in these matters. This was opposed by learned counsel of the Petitioner on the ground that no bills are raised on the beneficiaries by the CTUIL since remand order of APTEL and hence no payment has been made after the order of the Commission in Petition No. 173/TT/2021 and Petition No. 242/TT/2021 have been set aside. The amount to be paid to the Petitioner has gone up to ₹450 crore.

4. Taking into consideration the request of TANGEDCO, the Commission adjourned the matter. The Commission further observed that no further requests for adjournment will be considered.

5. The matter will be listed for the final hearing on 7.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

